

in the eastern regions of the country like Assam, Nagaland, Mizoram, Tripura etc. ULFA in Assam is creating chaos. Recently on July 17, 1990 the General Manager of Indian Oil, Assam and his son were kidnapped. By now, the people of ULFA have killed about 40 prominent industrialists. On the other hand Bodo movement, is causing large scale destruction and demanding a separate State. It is my submission that the Government should take appropriate action to deal with such anti-national elements.

**(vi) Need to take steps to revamp
jute industry in West Bengal**

[English]

SHRISANAT KUMAR MANDAL (Joynagar): Sir, the century old jute industry, which had its origin in Bengal, is not only languishing but is almost without any hope of redemption. This industry was not only earning considerable foreign exchange for the Government but was also a great source of employment. Instead of modernisation and rehabilitation of old jute mills, jute barons are setting up industries outside West Bengal with the result that there has been lock-outs in more than half of the West Bengal's 77 jute mills, throwing out of employment several thousands of workers. Government at one time set up the Bureau for Industrial and Financial Reconstruction in the interest of the industry as well as workers and then established Jute modernisation Fund. Unfortunately, the BIFR has failed to rehabilitate the sick jute mills.

Earlier the West Bengal Assembly had passed a Resolution urging nationalisation of the jute mills. This did not cut any ice. Now, in this situation, either the Government should prevail up on mill-owners to re-start their mills or take them over. Further Government should consider the banning of use of Synthetic granules for packaging materials that replace jute bags. The Trade Unions have also represented against the use of circular looms, which have resulted in rendering thousands of workers unemployed. It is high time that Government should do something

to save the dying jute industry in West Bengal.

**(vii) Need to take steps to uproot
corruption prevailing in our
society**

SHRI ANADI CHARAN DAS (Jajpur): It is enshrined in the preamble of our Constitution that India is a Secular Socialistic and Democratic Republic. We have to take some concrete steps if we want to establish socialism in our country. This will be possible if we take some drastic steps to check corruption in public life. We have fixed ceiling on property as well as on income. Lists of movable and immovable property of every person must be maintained. Everybody must submit his property return to the local Tehsildar every year by the end of March. Provision should be made in such a way that a copy of the list of properties under the possession of one person can be obtained by any other person on depositing some token fee before the Tehsildar. The property return of every person should be scrutinised once in very three months. I urge the Government to bring legislation in this regard without any further delay.

14.07 hrs.

DISCUSSION UNDER RULE 193

**Continued Atrocities of Scheduled
Castes and Scheduled Tribes in the
Country - Contd.**

[English]

MR. DEPUTY SPEAKER: Now, we will take up discussion under Rule 193—Discussion on atrocities on Scheduled Castes and Scheduled Tribes in the country.

Kumari Mayawati.

[Translation]

KUMARI MAYAWATI (Bijnor): Mr.